

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1260
ANSWERED ON:29.07.2003
CASUAL WORKERS
BASUDEB ACHARIA

Will the Minister of COAL be pleased to state:

- (a) whether there has been practice of engaging casual workers in Coal India Limited and its subsidiary companies for the post of general mazdoor, clerk, assistant, sampling mazdoor and sampling Assistant etc;
- (b) if so, whether such casual workers subsequently regularised as permanent employees on completion of minimum 240 days of attendance; (
- (c) if so, the number of such casual workers regularised by each coal companies including Coal India Limited during 1991-1996, year-wise;
- (d) whether it is essential or obligatory to notify the vacancies to employment exchange before engagement of casual workers directly;
- (e) if so, whether the notification was made to the Employment Exchange by the companies concerned before resorting to engagement of those casual workers;
- (f) if so, whether the names were sponsored by the concerned employment exchange; and
- (g) if so, the facts thereof?

Answer

THE MINISTER OF COAL (SHRI KARIYA MUNDA)

(a) Coal India Limited has informed that there is no such practice at present. However, in the past, in some cases casual workers were engaged to meet exigency and requirement of work. Engagement of casual workers for work which is intermittent or casual nature is permitted under certified standing order.

(b) Some casual workers were subsequently regularised keeping in view the requirement of work during the relevant period.

(c) As per information available from companies, number of casual workers who were regularized in past is given below.

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|---------|-----|
| 1991-92 | 337 |
| 1992-93 | 482 |
| 1993-94 | 122 |
| 1994-95 | 035 |
| 1995-96 | 017 |

(d) No, Sir. For casual nature of work notification to employment exchange is not required.

(e, f & g) Does not arise.